

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.206 – IA 763 of 2022
Item No.207 – IA 711 of 2021
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 09/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.
: Mr. Vishal Dave Adv. a/w. Mr. Nipun Singhvi, Adv.
: Mr. Kunal Vaishnav, Adv.
For the Respondent No. 5 : Mr. Virendra Ganda, Sr. Adv., Mr. Vikas Mishra, Adv.,
Mr. Kartik Nagarkatti, Adv., Mr. Varun Ahuja, Adv.
Ms. Akanksha Mathur, Adv.
For the Omkara Assets. : Mr. Krishnendu Datta, Sr. Adv. Mr. Tanuj Sud, Adv.
Mr. Ajay Kumar, Adv. & Ms. Stuti Vatsa, Adv.
Ms. Tanya Hasija, Adv.

ORDER

IA 763 of 2022

Learned Counsel Ms. Akanksha Mathur proxy for Learned Sr. Counsel Mr. Virendra Ganda appears and states that Learned Sr. Counsel is on his legs before Hon'ble NCLAT and requests adjournment on this ground.

List for hearing on 18.05.2023

IA 711 of 2021

Learned Counsel Mr. Mayur Jugtawat proxy for Learned Counsel Mr. Vishal Dave appears and states that Learned Counsel Mr. Vishal Dave is not available and requests for adjournment on this ground.

List for hearing on 18.05.2023

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)